

DRAFT MINUTES OF THE MEETING No. 35/13 dated 29.11.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem.Div)
2. Shri Nand Lal, Sr. Development Officer, DIPP
3. Shri S.K. Aggarwal, Asstt. Dir., DC (MSME)
4. Shri Parveen Sharma, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.34/13 for confirmation and confirmed and adopted the same without any change.

Case No M-112 NC No.35/13 Dated 28.11.2012	M/ s Banco Products (I) Ltd, F.No.01/80/50/508/AM07/DES-IV RLA F.No.34/24/40/0075/AM07 Lic.No.3410016660 dated 10.08.2006
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The Committee considered the case as per agenda and based on the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 16.11.2012 decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Asbestos Free Jointing Sheets Mixture (Economic Grade) Thickness: 0.10 mm to 5 mm (consisting of minimum Aramide dry pulp 0.039 Kg/Kg of export item and Acrylonitrile Butadiene Rubber 0.218 Kg/Kg of export item)	1 Kg	1. Aramide dry pulp (Aromatic Polyamide) Short Fibre/Pulp 2. Acrylonitrile Butadiene Rubber	0.0429 Kg 0.2398 Kg

Only for regularization purpose; as the license had already expired, no further imports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-113 NC No.35/13 Dated 28.11.2012	M/ s Synthite Industries Ltd, Cochin F.No.01/83/50/703/AM12/DES-IV RLA F.No.10/24/40/49/AM12 Lic.No.1010045976 dated 18.10.2011
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The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-10/2780 dated 30.7.2012, the Committee decided to approve the cases, as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	8.80 MT	Light Black Pepper (Light Berries)	88 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.12/83 dated 20/6/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-114 NC No.35/13 Dated 28.11.2012	M/ s Plant Lipids Limited, Cochin F.No.01/83/50/447/AM11/DES-IV RLA F.No.10/24/40/31/AM11 Lic.No.1010040247 dated 23.9.2010
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The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNN/03/09-10/7544 dated 6.1.2011 and letter No.MKT/FNP/03/09-10/8155 dated 14.2.2011, the Committee decided to approve the cases, as under: -

Export Item	Quantity	Import Item	Quantity
Nutmeg Oleoresin	15.30 MT	Nutmeg without Shell	52.93 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.43/83 dated 26/1/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNN/03/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 35/83-ALC1/2012 **MEETING DATE** : 28.11.2012

1	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 26.12.2012.			

2	Case No.: 8/23/83-ALC1/2012	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
	HQ File :01/83/050/00408/AM13/	RLA File :03/95/040/00924/AM09/	Lic.No/Date:0310505792 05.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/9/2010-Ch.II dated 26.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Thiamethoxam 20% + Chlorantraniliprole 10% SC	1 Litre	1. Thiamethoxam Tech. (100%)	0.204 Kg
			2. Chlorantraniliprole Tech. (100%)	0.102 Kg
			3. Tetra Sodium Pyro Phosphate	0.0003 Kg

		4. Rhodopol 23	0.005 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.:6/31/83-ALC1/2012	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Approved
	HQ File :01/83/050/00558/AM13/	RLA File :09/24/040/00505/AM11/	Lic.No/Date:0910045627 21.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.15022/2/2006-Ch.II dated 6.1.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Profenofos Technical 95% Min. (Progenofos Q Technical 95% Min) Liquid	1 Kg	1. Ortho Chlorophenol Liquid 2. Bromine Liquid 3. Diethyl Phosphoro Chloride Thioate Liquid 4. N-Propyl Bromide Liquid 5. 4-Di Methyl Amino Pyridine Catalyst	0.461 Kg 0.570 Kg 0.650 Kg 0.540 Kg 0.002 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

4	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:26.12.2012
	Decision : Re-listed on 26.12.2012.			

	Case No.:48/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Approved
	HQ File :01/83/050/00945/AM12/	RLA File :17/24/040/00142/AM08/	Lic.No/Date:1710004234 16.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/73/2010-PC.II dated 9.11.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Polyoxyethylene Polyoxypropylene Polymer (Venus-6080)	1 Kg	1. Polypropylene Glycol 2. Propylene Oxide 3. Ethylene Oxide	0.1416 Kg 0.0604 Kg 0.8100 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 57/31/83-ALC1/2012	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
HQ File :01/83/050/00609/AM13/	RLA File :03/95/040/00385/AM12/	Lic.No/Date:0310658171 05.10.2011	Defer Date:26.12.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.10.2012. Accordingly the case may be re-listed on 26.12.2012.			

Case No.: 16/3/83-ALC1/2012	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
HQ File :01/83/050/00019/AM13/	RLA File :03/95/040/00618/AM12/	Lic.No/Date:0310668494 02.12.2011	Defer Date:26.12.2012
Decision : Reminder to TA issued on 16.8.2012. Another reminder to TA on 12.10.2012. Accordingly the case may be re-listed on 26/12/2012			

Case No.: 22/51/83-ALC1/2011	Party Name:Everplus Plastics (P) Ltd,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:26.12.2012
Decision : Reminder to TA issued on 16.8.2012 and 12.10.2012. Accordingly the case may be re-listed on 26.12.2012.			

Case No.: 53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
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9	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:26.12.2012
Decision : Committee decided to send a reminder to the concerned JS, M/o Coal. Letter issued to M/o Coal on 17.12.2012. Re-listed for 26.12.2012.				

10	Case No.:5/5/83-ALC1/2012		Party Name:VIVIMED LABS LIMITED		Meet No/Date:35/83-ALC1/2012 28.11.2012		Status:Case Approved	
	HQ File :01/83/050/00059/AM13/		RLA File :09/24/040/00583/AM12/		Lic.No/Date:0910051413 23.02.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/138/2011-Chem.II dated 23.11.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Reversacol Plum RED	1 Kg	1. Methyl Fischers Base or 1,3,3- Trimethyl -2- Methylene Indoline 2. 1 Nitroso 2 Napthol 3. Methanol 4. Toluene		1.167 Kg 1.984 Kg 7.800 Kg 1.500 Kg			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

11	Case No.:46/51/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00943/AM12/	RLA File :03/95/040/00919/AM12/	Lic.No/Date:0310685722 12.03.2012	Defer Date:26.12.2012
	Decision : Committee deferred the cae for further examination Central Excise Data furnished by the firm viz-a-viz norms applied for by the firm. Re-listed for 26.12.2012.			

12	Case No.:11/5/83-ALC1/2012	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00065/AM13/	RLA File :02/24/040/00237/AM12/	Lic.No/Date:0210175574 21.03.2012	Defer Date:26.12.2012
	Decision : DIPP has issued a D/L on 29.10.2012. Re-listed for 26.12.2012.			

13	Case No.:21/3/83-ALC1/2012		Party Name:ATLANTIC CARE CHEMICALS		Meet No/Date:35/83-ALC1/2012 28.11.2012		Status:Case Approved	
	HQ File :01/83/050/00024/AM13/		RLA File :10/24/040/00085/AM12/		Lic.No/Date:1010048934 27.03.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/24/2012-Chem.II dated 12.11.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Bio Bright 02 (Oxy Bright)		1 Kg	Sodium Per Carbonate		0.750 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

14	Case No.:7/11/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00219/AM13/	RLA File :10/24/040/00005/AM13/	Lic.No/Date:1010049570 11.05.2012	Defer Date:26.12.2012
	Decision : Re-listed for 26.12.2012.			

15	Case No.:6/11/83-ALC1/2012	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00218/AM13/	RLA File :02/24/040/00022/AM13/	Lic.No/Date:0210177793 21.05.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and observed from the reply of firm dated 19.10.2012 that the details of consumption of raw materials with corresponding production of export item is not matching with each other for the last two years viz., 2010-11 and 2011-12. DL has been issued by DIPP on 30.10.2012. Accordingly the case may be re-listed on 26.12.2012.			

16	Case No.:5/11/83-ALC1/2012	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00217/AM13/	RLA File :07/24/040/00068/AM13/	Lic.No/Date:0710088423 24.05.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 30.10.2012 issued by DIPP. Reminder to the firm dated 13.12.2012 issued by this office.			

Accordingly the case may be re-listed on 26.12.2012.

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Case No.:9/23/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Approved
HQ File :01/83/050/00409/AM13/	RLA File :34/24/040/00023/AM13/	Lic.No/Date:3410034267 30.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/3/2008-Chem.II dated 15.11.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Indoxacarb 150 EC (Indoxacarb 15.8% EC)	1 Kg	1. Indoxacarb Technical (a.i. 95% basis) (DPX-KN128 Melt Tech Bulk) 2. Agnique ME 610/Agnique ME 610 U/Agnique ME 610-G/Agnique ME 810-F (Fatty Acid Methyl Esters) 3. Agnique BL 2707 (Anionic/Non-ionic surfactant blend)	0.168 Kg 0.683 Kg 0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

18	Case No.:4/11/83-ALC1/2012	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00216/AM13/	RLA File :03/94/040/00164/AM13/	Lic.No/Date:0310697149 01.06.2012	Defer Date:26.12.2012
	Decision : Another DL issued by DIPP on 30.10.2012. Reminder to firm dated 13.12.2012 issued by this office. Re-listed for 26.12.2012.			

19	Case No.:18/23/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00418/AM13/	RLA File :10/24/040/00015/AM13/	Lic.No/Date:1010049969 15.06.2012	Defer Date:26.12.2012

Decision : Re-listed on 26.12.2012.

20	Case No.: 2/15/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00274/AM13/	RLA File :31/83/040/00052/AM13/	Lic.No/Date:3110054856 27.06.2012	Defer Date:26.12.2012
	Decision : Reminder to firm dated 8.11.2012 issued by this office. Accordingly the case may be re-listed on 26.12.2012.			

21	Case No.: 18/31/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Deffered
	HQ File :01/83/050/00570/AM13/	RLA File :08/24/040/00315/AM12/	Lic.No/Date:0810112932 27.06.2012	Defer Date:28.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.11.2012. Accordingly the case may be re-listed on 26.12.2012.			

22	Case No.: 66/23/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00466/AM13/	RLA File :10/24/040/00027/AM13/	Lic.No/Date:1010050227 28.06.2012	Defer Date:26.12.2012
	Decision : Re-listed on 26.12.2012.			

23	Case No.: 15/31/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00567/AM13/	RLA File :08/24/040/00117/AM13/	Lic.No/Date:0810113024 02.07.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 16.11.2012. Accordingly the case may be re-listed on 26.12.2012.			

	Case No.: 34/23/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
	HQ File :01/83/050/00434/AM13/	RLA File :09/24/040/00168/AM13/	Lic.No/Date:0910053164 03.07.2012	Defer Date:

24	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/43/2011-Chem.II dated 1.11.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Jarocol Straw Yellow	1 Kg	1. Crude Straw Yellow 2. Sodium Chloride	1.640 Kg 5.200 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.:67/23/83-ALC1/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00467/AM13/	RLA File :07/24/040/00154/AM13/	Lic.No/Date:0710089457 04.07.2012	Defer Date:26.12.2012
	Decision : Re-listed on 26.12.2012 for want of technical comments.			

26	Case No.:17/23/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00417/AM13/	RLA File :03/95/040/00228/AM13/	Lic.No/Date:0310700954 05.07.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012, for want of technical comments.			

27	Case No.:13/31/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00565/AM13/	RLA File :08/24/040/00110/AM13/	Lic.No/Date:0810113110 05.07.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.11.2012. Accordingly the case may be re-listed on 26.12.2012.			

28	Case No.:16/31/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00568/AM13/	RLA File :08/24/040/00109/AM13/	Lic.No/Date:0810113109 05.07.2012	Defer Date:26.12.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.11.2012. Accordingly the case may be re-listed on 26.12.2012.

29	Case No.:33/23/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Approved
	HQ File :01/83/050/00433/AM13/	RLA File :09/24/040/00181/AM13/	Lic.No/Date:0910053209 06.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/43/2011-Chem.II dated 1.11.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reversacol Sea Green	1 Kg	1. Trimethyl Acetic Acid 2. Sodium Boro Hydride (SBH) 3. 3-Methyl-2-Butanone (MPK) 4. Toluene 5. Methanol 6. 4-DEANN 7. Sodium Sulphate	9.09 Kg 1.360 Kg 2.950 Kg 20.841 Kg 28.612 Kg 1.724 Kg 5.450 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:2/31/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00554/AM13/	RLA File :02/24/040/00065/AM13/	Lic.No/Date:0210179517 06.07.2012	Defer Date:26.12.2012
	Decision : D/L dated 26.11.2012 issued by DIPP. Re-listed on 26.12.2012.			

	Case No.:3/31/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Approved
	HQ File :01/83/050/00555/AM13/	RLA File :02/24/040/00056/AM13/	Lic.No/Date:0210179506 06.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their			

U.O.No. 46011/101/2009-PC-II dated 30.8.2012 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Double Sided Decorative Laminated Sheets (without barrier paper) Thickness 1.0 mm, Avg. Weight 1.45 Kg +/-2.5%/Sq. Meter	1 Sq. Meter	1. Kraft Paper (60 gsm-205 gsm) 2. Base Paper (50 gsm-150 gsm) 3. Tissue Paper (20 gsm-38 gsm) 4. Phenol 5. Melamine 6. Methanol 7. BOPP Film	1.016 Kg 0.266 Kg 0.066 Kg 0.318 Kg 0.266 Kg 0.186 Kg 0.011 Kg

Note:-

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- The above norms have been worked out for 1.0 mm thickness with an average weight Of 1.45 Kg +/-2.5%/Sq. Meter
 - In the case of variation in thickness/weight, the quantity of items of imports i.e. Kraft Paper, Phenol and Methanol to be allowed by adopting the formula as follows:-

$$A \times B/C$$

Where A= Quantity of Kraft Paper, Phenol and Methanol allowed for 1.0 mm thickness with average weight 1.45 Kg +/-2.5%/Sq. meter

B= The thickness or weight per Sq. Meter of Double sided Decorative Laminated Sheet (without barrier paper) to be exported

C= Either the thickness of 1.0 mm or weight of 1.45 Kg +/-2.5%/Sq. Meter of 1.0 mm thickness

iii) The quantities of items at Sr. No.(2) Base paper (3) Tissue Paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of export product

iv) The above Norms/Formula can be extended up to the export product having thickness upto 25 mm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32			28.11.2012	
	HQ File :01/83/050/00474/AM13/	RLA File :34/24/040/00016/AM13/	Lic.No/Date:3410034581 10.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/55/2011-PC.II dated 1.11.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Colour Master Batches (Containing 20+/- 1% LLDPE and 80+/- 1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2060 Kg 0.8240 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:5/23/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00405/AM13/	RLA File :30/24/040/00024/AM13/	Lic.No/Date:3010087493 11.07.2012	Defer Date:26.12.2012
	Decision : D/L dated 15.10.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 13.12.2012 issued by this office. Re-listed on 26.12.2012.			

34	Case No.:6/23/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00406/AM13/	RLA File :30/24/040/00023/AM13/	Lic.No/Date:3010087492 11.07.2012	Defer Date:26.12.2012
	Decision : D/L dated 15.10.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 13.12.2012 issued by this office. Re-listed on 26.12.2012.			

35	Case No.:68/23/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00468/AM13/	RLA File :07/21/040/00272/AM13/	Lic.No/Date:0710089652 13.07.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

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Case No.:4/31/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Approved
HQ File :01/83/050/00556/AM13/	RLA File :02/24/040/00070/AM13/	Lic.No/Date:0210179881 16.07.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 26.11.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Combination Packing Ring Set PACMAAN Containing 186.25 Kgs of expanded graphite yarn reinforced with carbon fibre inside, 3 gm/mtr and 558.75 Kgs Graphite sheet density 0.7 gm/cc	745 Kgs	1. Expanded Graphite Yarn Reinforced with Carbon Fibre & Cotton Fibre inside 3 gm/mtr 2. Graphite Sheet (0.7 gm/cc)	190 Kg 569.925 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:14/31/83-ALC1/2012	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00566/AM13/	RLA File :08/24/040/00132/AM13/	Lic.No/Date:0810113499 18.07.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda. The application was referred to DIPP for providing comments. U.O issued on 11.12.2012. Re-listed on 26.12.2012.			

38	Case No.:17/31/83-ALC1/2012	Party Name:MEGHMANI PIGMENTS	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case deferred
	HQ File :01/83/050/00569/AM13/	RLA File :08/24/040/00133/AM13/	Lic.No/Date:0810113458 18.07.2012	Defer Date:
	Decision : U.O. sent to TA, C&PC(Chem.Div) on 16.11.2012. Re-listed on 26.12.2012			

39	Case No.: 69/23/83-ALC1/2012	Party Name:CLEAROCK ENTERPRISES PVT LTD	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00469/AM13/	RLA File :07/24/040/00175/AM13/	Lic.No/Date:0710089768 19.07.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

40	Case No.: 35/23/83-ALC1/2012	Party Name:ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case approved
	HQ File :01/83/050/00435/AM13/	RLA File :08/24/040/00130/AM13/	Lic.No/Date:0810113551 20.07.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and based upon written comments of Deptt. of C&PC(PC.Div) Vide U.O.No.46011/126/2012-PC-II dated 27 11.2012 decided to approve the case as per SION H-68 on pro-rata basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.:11/23/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status :Case Approved						
HQ File :01/83/050/00411/AM13/	RLA File :05/24/040/00119/AM13/	Lic.No/Date:0510330483 24.07.2012	Defer Date:						
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 29.11.2012, the Committee decided to approve the case as under:- <u>Export Item:</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Multicoloured Printed Books with Hard Case Title: The Golden temple of Amritsar; reflection of the Past (1808-1959) (Printed on Coated Art Paper)</td><td>1 Kg</td></tr></table> <u>Import Item</u>				S.No.	Description of Item	Quantity	1.	Multicoloured Printed Books with Hard Case Title: The Golden temple of Amritsar; reflection of the Past (1808-1959) (Printed on Coated Art Paper)	1 Kg
S.No.	Description of Item	Quantity							
1.	Multicoloured Printed Books with Hard Case Title: The Golden temple of Amritsar; reflection of the Past (1808-1959) (Printed on Coated Art Paper)	1 Kg							

S.No.	Description of Item	Quantity
1.	Printing Paper 2/S coated art paper Relevant GSM	1.20 Kg/Kg content in export
2.	Book Binding board 1 mm to 4 mm	1.10 Kg/Kg content in export
3.	Digital Plate	Limited to 3% of FOB value of Export
4.	Book Binder Material-Arebelave Library Buckram Shade 595	1.05 Metre/Metre content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 20/23/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
HQ File :01/83/050/00420/AM13/	RLA File :03/94/040/00274/AM13/	Lic.No/Date:0310702878 24.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/29/2010-Ch.II dated 16.10.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Glyphosate Technical	1 Kg	1. N-Phosphono Methyl Imino Diacetic Acid (PMIDA)	1.503 Kg
		2. Hydrogen Peroxide (50% Strength)	0.519 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 19/23/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
HQ File :01/83/050/00419/AM13/	RLA File :05/24/040/00118/AM13/	Lic.No/Date:0510330510 25.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 29.11.2012, the Committee decided to approve the case as under:-

Export Item:

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S.No.	Description of Item	Quantity
1.	i) Inlay (1 Pg) (Printed on Coated Paper) ii) Index Card (1 Pg) (Printed on Coated Paper)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Coated Paper of Relevant GSM	1.10 Kg/Kg content in export
2.	Digital Plate	As applied for subject to maximum 2% FOB value of export
3.	Printing Ink	1 gram

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 21/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
HQ File :01/83/050/00421/AM13/	RLA File :02/24/040/00075/AM13/	Lic.No/Date:0210180225 25.07.2012	Defer Date:26.12.2012
Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

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Case No.: 22/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
HQ File :01/83/050/00422/AM13/	RLA File :02/24/040/00077/AM13/	Lic.No/Date:0210180236 25.07.2012	Defer Date:26.12.2012
Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

46	Case No.: 46/23/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00446/AM13/	RLA File :05/24/040/00127/AM13/	Lic.No/Date:0510330511 25.07.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

47	Case No.: 71/23/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00471/AM13/	RLA File :34/24/040/00107/AM13/	Lic.No/Date:3410034740 26.07.2012	Defer Date:26.12.2012
	Decision : D/L dated 10.9.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 17.12.2012 issued by this office. Re-listed on 26.12.2012.			

48	Case No.: 73/23/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00473/AM13/	RLA File :34/24/040/00108/AM13/	Lic.No/Date:3410034741 26.07.2012	Defer Date:26.12.2012
	Decision : D/L dated 10.9.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 17.12.2012 issued by this office. Re-listed on 26.12.2012.			

49	Case No.: 59/23/83-ALC1/2012	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00459/AM13/	RLA File :03/94/040/00290/AM13/	Lic.No/Date:0310703593 30.07.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

	Case No.: 72/23/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
	HQ File :01/83/050/00472/AM13/	RLA File :34/24/040/00093/AM13/	Lic.No/Date:3410034756 30.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 26.11.2012, the Committee decided to approve the case as under:-			

Export Item:

S.No.	Description of Item	Quantity
1.	Ceramic Glaze Mixture (FG 2018/C.)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Quartz	0.2894 MT
2.	Feldspar	0.3793 MT
3.	Dolomite	0.0888 MT
4.	Calcite	0.0571 MT
5.	Boric Acid	0.0332 MT
6.	Ground Colemanite	0.0792 MT
7.	Borax Pentahydrate	0.0878 MT
8.	Zircon	0.1133 MT
9.	Round Calcined Alumina	0.0121 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:28/23/83-ALC1/2012

Party Name:J.D. JONES & CO. PVT. LTD.

Meet No/Date:35/83-ALC1/2012
28.11.2012

**Status:Case
Deferred**

HQ File :01/83/050/00428/AM13/

RLA File :02/24/040/00085/AM13/

Lic.No/Date:0210180517
02.08.2012

Defer
Date:26.12.2012

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.

Case No.:10/23/83-ALC1/2012

Party Name:K.PATEL CHEMO PHARMA PVT
LTD

Meet No/Date:35/83-ALC1/2012
28.11.2012

Status:Case Approved

HQ File :01/83/050/00410/AM13/

RLA File :03/94/040/00305/AM13/

Lic.No/Date:0310704097
06.08.2012

Defer Date:

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Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/37/2008-Ch.II dated 23.11.2010 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Blue Toner DD 62 (SN) (C.I.no. Pigment Blue 62)	1 Kg	1. Victoria Blue BO (C.I no Basic Blue 7)	0.483 Kg
		2. Sodium Ferrocyanide	0.470 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 30/23/83-ALC1/2012	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
HQ File :01/83/050/00430/AM13/	RLA File :03/95/040/00322/AM13/	Lic.No/Date:0310704110 06.08.2012	Defer Date:26.12.2012
Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

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Case No.: 50/23/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
HQ File :01/83/050/00450/AM13/	RLA File :10/24/040/00035/AM13/	Lic.No/Date:1010050815 07.08.2012	Defer Date:26.12.2012
Decision : Re-listed on 26.12.2012.			

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Case No.: 53/23/83-ALC1/2012	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Approved
HQ File :01/83/050/00453/AM13/	RLA File :03/95/040/00271/AM13/	Lic.No/Date:0310704491 08.08.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/51/2011-Ch.II dated 5.12.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Diphyl (Heat Transfer	1 Kg	1. Diphenyl	0.250 Kg

Media)		2. Diphenyl Oxide	0.750 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.: 65/23/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00465/AM13/	RLA File :05/23/040/00168/AM13/	Lic.No/Date:0510331890 14.08.2012	Defer Date:26.12.2012
	Decision : D/L dated 5.11.2012 issued by Deptt. of C&PC(PC.Div). Reminder to firm dated 17.12.2012 issued by this office. Accordingly the case may be re-listed on 26.12.2012.			

57	Case No.: 2/23/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
	HQ File :01/83/050/00402/AM13/	RLA File :03/95/040/00797/AM12/	Lic.No/Date:0310706088 23.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/18/2007-Ch.II dated 15.11.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Pendimethalin 330 GMS/Litre EC	1 Litre	1. 4-Nitro-Ortho Xylene (4-NOX) 2. Diethyl Ketone (DEK) 3. Surfactant (Creslox 671) 4. Surfactant (Creslox 672) 5. 3% Platinum on Carbon (3% Pt/C) 6. Ethylene Dichloride 7. Acetone	0.200 Kg 0.126 Kg 0.035 Kg 0.035 Kg 0.00001 Kg 0.053 Kg 0.038 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.: 24/31/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
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58	HQ File :01/83/050/00576/AM13/	RLA File :03/95/040/00367/AM13/	Lic.No/Date:0310706093 23.08.2012	Defer Date:26.12.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.11.2012. Accordingly the case may be re-listed on 26.12.2012.				

59	Case No.:25/31/83-ALC1/2012	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00577/AM13/	RLA File :03/95/040/00376/AM13/	Lic.No/Date:0310706097 23.08.2012	Defer Date:26.12.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.11.2012. Accordingly the case may be re-listed on 26.12.2012.				

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Case No.:75/23/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Approved
HQ File :01/83/050/00475/AM13/	RLA File :08/24/040/00179/AM13/	Lic.No/Date:0810114562 27.08.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 10.10.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Lauryl Alcohol Ethoxylated 2 Mole (Maganon LAE 2)	1 Kg	1. Lauryl Alcohol	0.590 Kg
		2. Ethylene Oxide	0.316 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:19/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00571/AM13/	RLA File :04/24/040/00064/AM13/	Lic.No/Date:0410139215 28.08.2012	Defer Date:26.12.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 16.11.2012. Accordingly the case may be re-listed on 26.12.2012.				

62	Case No.: 20/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00572/AM13/	RLA File :04/24/040/00099/AM13/	Lic.No/Date:0410139214 28.08.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

63	Case No.: 46/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00598/AM13/	RLA File :04/24/040/00083/AM13/	Lic.No/Date:0410139213 28.08.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

64	Case No.: 47/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00599/AM13/	RLA File :04/24/040/00095/AM13/	Lic.No/Date:0410139212 28.08.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.12.2012. Accordingly the case may be re-listed on 26.12.2012.			

65	Case No.: 48/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00600/AM13/	RLA File :04/24/040/00051/AM13/	Lic.No/Date:0410139211 28.08.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.12.2012. Accordingly the case may be re-listed on 26.12.2012.			

66	Case No.: 30/31/83-ALC1/2012	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00582/AM13/	RLA File :03/94/040/00092/AM12/	Lic.No/Date:0310706838 29.08.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

67	Case No.: 5/31/83-ALC1/2012	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00557/AM13/	RLA File :56/24/040/00015/AM13/	Lic.No/Date:5610001000 30.08.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

68	Case No.: 36/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case deferred
	HQ File :01/83/050/00588/AM13/	RLA File :03/94/040/00426/AM13/	Lic.No/Date:0310707279 31.08.2012	Defer Date:
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

69	Case No.: 37/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00589/AM13/	RLA File :03/94/040/00420/AM13/	Lic.No/Date:0310707266 31.08.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.12.2012			

70	Case No.: 38/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00590/AM13/	RLA File :03/94/040/00425/AM13/	Lic.No/Date:0310707277 31.08.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 26.12.2012.			

71	Case No.: 39/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00591/AM13/	RLA File :03/94/040/00428/AM13/	Lic.No/Date:0310707274 31.08.2012	Defer Date:26.12.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.10.2012. Accordingly the case may be re-listed on 26.12.2012.

72	Case No.: 40/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00592/AM13/	RLA File :03/94/040/00427/AM13/	Lic.No/Date:0310707270 31.08.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 16.11.2012. Accordingly the case may be re-listed on 26.12.2012.			

73	Case No.: 43/31/83-ALC1/2012	Party Name:KARANDIKARS CASHELL PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00595/AM13/	RLA File :03/94/040/00388/AM13/	Lic.No/Date:0310707257 31.08.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 26.12.2012.			

74	Case No.: 29/31/83-ALC1/2012	Party Name:KEMTEC INDIA PHOTOGRAPHIC CO. PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00581/AM13/	RLA File :03/94/040/00449/AM13/	Lic.No/Date:0310707473 03.09.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 31.10.2012. Accordingly the case may be re-listed on 26.12.2012.			

75	Case No.: 41/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00593/AM13/	RLA File :03/94/040/00444/AM13/	Lic.No/Date:0310707524 04.09.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 26.12.2012.			

	Case No.: 8/31/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
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76	HQ File :01/83/050/00560/AM13/	RLA File :10/24/040/00044/AM13/	Lic.No/Date:1010051114 06.09.2012	Defer Date:26.12.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 16.11.2012. Accordingly the case may be re-listed on 26.12.2012.				

77	Case No.:10/31/83-ALC1/2012	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00562/AM13/	RLA File :10/24/040/00041/AM13/	Lic.No/Date:1010051113 06.09.2012	Defer Date:26.12.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 29.10.2012. Accordingly the case may be re-listed on 26.12.2012.				

78	Case No.:22/31/83-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00574/AM13/	RLA File :03/95/040/00028/AM13/	Lic.No/Date:0310707895 06.09.2012	Defer Date:26.12.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 26.12.2012.				

79	Case No.:9/31/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00561/AM13/	RLA File :05/23/040/00211/AM13/	Lic.No/Date:0510334002 07.09.2012	Defer Date:26.12.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.11.2012. Accordingly the case may be re-listed on 26.12.2012.				

80	Case No.:28/31/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00580/AM13/	RLA File :08/24/040/00185/AM13/	Lic.No/Date:0810114895 07.09.2012	Defer Date:26.12.2012
Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.				

81	Case No.:34/31/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Approved
	HQ File :01/83/050/00586/AM13/	RLA File :03/94/040/00386/AM13/	Lic.No/Date:0310708080 07.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/29/2010-Ch.II dated 16.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Glyphosate Technical	1 Kg	1. N-Phosphono Methyl Imino Diacetic Acid (PMIDA)	1.503 Kg
			2. Hydrogen Peroxide (50% Strength)	0.519 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.:26/31/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00578/AM13/	RLA File :08/24/040/00187/AM13/	Lic.No/Date:0810114963 10.09.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

83	Case No.:42/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00594/AM13/	RLA File :03/94/040/00485/AM13/	Lic.No/Date:0310708297 10.09.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 26.12.2012.			

	Case No.:44/31/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Approved
	HQ File :01/83/050/00596/AM13/	RLA File :03/94/040/00325/AM13/	Lic.No/Date:0310708271 10.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/63/2008-Ch.II dated 17.10.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Lauryl Amido Propyl Betaine (Active Matter 29% to 31%) (Galaxy LAPB)	1 Kg	1. Lauric Acid	0.181 Kg
		2. Dimethyl Amino Propyl Amine	0.092 Kg
		3. Monochloro Acetic Acid	0.085 Kg
		4. Caustic Soda Lye (48% purity)	0.082 Kg
		5. Sodium Sulfite	0.0019 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

85	Case No.: 45/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00597/AM13/	RLA File :03/94/040/00486/AM13/	Lic.No/Date:0310708291 10.09.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 26.12.2012.			

86	Case No.: 35/31/83-ALC1/2012	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00587/AM13/	RLA File :03/94/040/00161/AM13/	Lic.No/Date:0310708463 11.09.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

87	Case No.: 11/31/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00563/AM13/	RLA File :10/24/040/00047/AM13/	Lic.No/Date:1010051154 12.09.2012	Defer Date:26.12.2012
	Decision : Re-listed on 26.12.2012.			

88	Case No.:23/31/83-ALC1/2012	Party Name:SRINIVASH IMPEX	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00575/AM13/	RLA File :04/24/040/00101/AM13/	Lic.No/Date:0410139643 12.09.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

89	Case No.:27/31/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00579/AM13/	RLA File :08/24/040/00186/AM13/	Lic.No/Date:0810115008 12.09.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

90	Case No.:21/31/83-ALC1/2012	Party Name:SEZAL GLASS LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00573/AM13/	RLA File :03/95/040/00412/AM13/	Lic.No/Date:0310709113 14.09.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

91	Case No.:53/31/83-ALC1/2012	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00605/AM13/	RLA File :03/94/040/00352/AM13/	Lic.No/Date:0310709109 14.09.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 5.11.2012. Accordingly the case may be re-listed on 26.12.2012.			

92	Case No.:7/31/83-ALC1/2012	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00559/AM13/	RLA File :10/24/040/00049/AM13/	Lic.No/Date:1010051212 18.09.2012	Defer Date:26.12.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 6.11.2012. Accordingly the case may be re-listed on 26.12.2012.

93	Case No.: 1/27/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
	HQ File :01/83/050/00546/AM13/	RLA File :08/24/040/00221/AM13/	Lic.No/Date:0810115294 20.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdraw the case, as the authorization has been issued by RLA under para 4.7.1.(B) of HBP as per decision of ALC Meeting MNo.18/83 dated 1.8.2012 vide Hq. F.No.01/83/50/200/AM13 and RLA F.No.08/24/40/327/AM12 Lic.No.0810110499 dated 9.4.2012. .			

94	Case No.: 2/27/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
	HQ File :01/83/050/00547/AM13/	RLA File :08/24/040/00224/AM13/	Lic.No/Date:0810115295 20.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdraw the case, as the authorization has been issued by RLA under para 4.7.1.(B) of HBP as per decision of ALC Meeting MNo.18/83 dated 1.8.2012 vide Hq. F.No.01/83/50/200/AM13 and RLA F.No.08/24/40/327/AM12 Lic.No.0810110499 dated 9.4.2012. .			

95	Case No.: 51/31/83-ALC1/2012	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00603/AM13/	RLA File :03/95/040/00399/AM13/	Lic.No/Date:0310709930 21.09.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 6.12.2012. Accordingly the case may be re-listed on 26.12.2012.			

96	Case No.: 52/31/83-ALC1/2012	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00604/AM13/	RLA File :03/95/040/00378/AM13/	Lic.No/Date:0310709935 21.09.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.11.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 26.12.2012.			

97	Case No.: 60/31/83-ALC1/2012	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
	HQ File :01/83/050/00612/AM13/	RLA File :04/24/040/00118/AM13/	Lic.No/Date:0410139941 25.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/28/2010-Ch.II dated 23.08.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Potassium Tetraborate White granular/powder	1 Kg	1. Boric Acid (White Powder/Granular)	0.853 Kg
			2. Potassium Hydroxide 90% (White Flakes)	0.386 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

98	Case No.: 55/31/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00607/AM13/	RLA File :03/94/040/00545/AM13/	Lic.No/Date:0310710631 26.09.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.11.2012. Accordingly the case may be re-listed on 26.12.2012.			

99	Case No.: 59/31/83-ALC1/2012	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
	HQ File :01/83/050/00611/AM13/	RLA File :04/24/040/00120/AM13/	Lic.No/Date:0410140087 27.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/61/2012-Ch.II dated 27.11.2012 the Committee decided to approve the case, taking cue from SION No. A-1189, as under :-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Silicate lumps/crystals/soluble glass	1 Kg	Soda Ash (light/dense)	0.956 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

100	Case No.: 61/31/83-ALC1/2012	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
	HQ File :01/83/050/00613/AM13/	RLA File :04/24/040/00119/AM13/	Lic.No/Date:0410140088 27.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/61/2012-Ch.II dated 27.11.2012 the Committee decided to approve the case, taking cue from SION No. A-1189, as under :-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Silicate lumps/crystals/soluble glass	1 Kg	Soda Ash (light/dense)	0.956 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.: 58/31/83-ALC1/2012	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00610/AM13/	RLA File :03/94/040/00560/AM13/	Lic.No/Date:0310710989 28.09.2012	Defer Date:26.12.2012
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 26.12.2012.			

102	Case No.: 50/31/83-ALC1/2012	Party Name:NOVA OLEOCHEM LTD	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Deferred
	HQ File :01/83/050/00602/AM13/	RLA File :03/95/040/00486/AM13/	Lic.No/Date:0310711582 04.10.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.12.2012			

	Case No.: 1/31/83-ALC1/2012	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status: Case Approved
	HQ File :01/83/050/00553/AM13/	RLA File :05/24/040/00262/AM13/	Lic.No/Date:0510337359 17.10.2012	Defer Date:

103	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/15/2012-Ch.II dated 30.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffins	1 Kg	Paraffin (C10-C20)	0.560 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.:49/31/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00601/AM13/	RLA File :05/24/040/00260/AM13/	Lic.No/Date:0510337414 18.10.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 6.12.2012. Accordingly the case may be re-listed on 26.12.2012.			

105	Case No.:1/35/83-ALC1/2012	Party Name:INDIAN TONERS & DEVELOPERS LTD.	Meet No/Date:35/83-ALC1/2012 28.11.2012	Status:Case Deferred
	HQ File :01/83/050/00625/AM13/	RLA File :05/23/040/00294/AM12/	Lic.No/Date:0510339018 16.11.2012	Defer Date:26.12.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.12.2012			

Date:12.12.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer